## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 127(ND)11 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN HON'BLE MEMBER (J) SMT, INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2016 AT 10.30 A.M

NAME OF THE COMPANY: M/s. Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Shailendra Gihai Director Defandants. Misione Landon La

## ORDER

Memorandum of family arrangement was executed between the parties on 11th August, 2005. It is confirmed by both the parties that a major part of the MoU has been given effect to and a small portion has not been acted upon. Let a short statement be filed by both the parties in respect of areas where the MoU which has not been implemented.

Contd/-....

- 2. Ld. Counsel for the petitioner has also pointed out that respondent is irregular in remitting the monthly salary to P3 who is his mother. This fact is denied by the respondent present in the court stating that all payments are up to date. Petitioner No.3 is at liberty to controvert the same if required.
- List the matter on 02.08.2016 at 2.30 p.m.

(Ina Malhotra)

Member Iudicial

(R.Varadharajan) Member Judicial